

## IS CHANGE MAKERS WITH DR VENKATASWAMY D FOR SUSTAINABLE SOCIAL INNOVATION

Business (GSB), in a Samaritans Club, "Change Makers" to drive positive social innovation and compassion.

Dr G Venkataswamy, Care System, the se who, like him, novation and a vision

atataswamy Award for "aj, Founder of Yali onering efforts in s technology for social s presented by Dr hief Medical Officer, hanjavur.

v Dr V transformed the "McDonald's of ality eye treatment

accessible and affordable to all through its efficient and scalable model. He urged students to embrace Dr V's principles of clarity, compassion and purpose-driven innovation in their own careers. Mr Dinesh Baluraj shared how Yali Aerospace contributes to India's growth by developing indigenous aerospace solutions for social and humanitarian applications.

The event witnessed the presence of faculty members including GSB's CEO & Director Dr SPS Arul Doss, Dean Academics-Dr V Moovendhan, Faculty Coordinator- Mr Mathew Diwakar, along with students of GSB.



## LEARNING LESSONS ON DISPLAY: SEC MBA INTERNS REALIZE THEIR SUMMER EXPERIENCE

Management Studies Engineering College Internship Poster highlight the industry IBA students during hips. A panel of nals were invited to presentations. The ned organisations, Mr Cooper, Hitachi are, Resileo Labs, CIEL HR, among

practical exposure gained by students in a galaxy of organizations.

Evaluators commended the quality of presentations, provided constructive feedback and encouraged students to enhance their problem-solving abilities further while aligning their learning with industry needs. Principal of SEC, Dr V Vijaya Chamundeeswari, commended the students and faculty for their sustained efforts in bridging academic knowledge and corporate practices.

- Wasim Akram, Campus Reporter



special guest lecture lead, Innocap who I DOMS-SEC in their academic-industry tive event. As the gan their poster nts participated resenting a detailed their internship osters showcased

FORM A - PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/S WE TWO ENGINEERING PRIVATE LIMITED	
RELEVANT PARTICULARS	
1 Name of Corporate Debtor	M/s We Two Engineering Private Limited
2 Date of Incorporation of Corporate Debtor	09.11.2000
3 Authority Under Which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Chennai
4 Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U29150TN2000PTC046060
5 Address of the Registered Office and Principal Office (if any) of Corporate Debtor	3/55, Votran Lane, Pallavaram, Chennai 600 043
6 Insolvency Commencement Date in Respect of Corporate Debtor	As per the order of NCLT dated October 10, 2025 in Company Petition no. CP(18) / 99 (CHE) / 2025
7 Estimated Date of Closure of Insolvency Resolution Process	8th April 2026, (180 days from the Insolvency Commencement Date)
8 Name and registration number of the insolvency professional acting as interim resolution professional IRP	A) Name : MADHU DESIKAN B) Registration No. IBBI/PA-001/IP-00573/2017-18/11021
9 Address and Email Address of interim resolution professional as registered with Board	New No.5, 92nd Street, 18th Avenue, Ashok Nagar CHENNAI 600083 E-mail : desikan.madhu@gmail.com
10 Address and Email Address to be used for correspondence with interim resolution professional	New No.5, 92nd Street, 18th Avenue, Ashok Nagar CHENNAI 600083 E-mail : desikan.madhu@gmail.com
11 Last date for submission of claims	05-11-2025
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as ascertained by interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	
Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution Process against M/s We Two Engineering Private Limited on 10.10.2025. The Creditors of M/s We Two Engineering Private Limited are hereby called upon to submit proof of their claims on or before 5th November 2025 to the Interim Resolution Professional at the address mentioned against item 10.	
The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit proof of claims, by posts or electronic means.	
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.	
Submission of false or misleading proof of claims shall attract penalties.	
Date : 23.10.2025 Place : Coimbatore	CA. Madhu Desikan, Interim Resolution Professional



Business Standard  
Insight Out

S.No.2: Loan Account No:KSEINTVR0102280  
Co-Borrowers: 2.M.Anandan, 3.M.Nagarej, 4.P.Ma Kail Street, Old Colony, Sogandi, Kanchepuram, Ter S.S.Vinothkumar, 172, Purnani Kott Street, Old Kanchepuram, Tamil Nadu - 602106. Demand Note Amount: ₹ 4,74,834/-;

**SECURED ASSET:** All that piece and parcel of Admeasuring 1962 1/2 Sq.ft., Out of 3014 Sq.ft., on part, as per Patta Sub - Division New Survey No situated at No.32, Sogandi Village, Sriper Kanchepuram District, within the Registration District of Sangarethalam bounded by: Rajaraj House Site, South by: Rams House 5 West by: Purnani Kott Street, Measurements: East: 62 1/2 Feet, East to West on the Southern Side: 62 1/2 Eastern Side: 28.5 Feet, North to South on the Total 1962 sq.ft.

Pursuant to the above, notice is hereby given, once it pay MAHINDRA RURAL HOUSING FINANCE LIMITE of publication of this Notice, the amounts indicated here interest at 24% p.a. (which may vary as per the let mentioned above till the date of payment and/or realisation. The above said Borrowers are hereby advised to make as aforesaid, failing which the Company shall, price assets under Section 13(4) of the Act, entirely at the n the costs and consequences.

Date : 24.10.2025 (Mahindra I

UNITY SMALL FINANCE BANK LIM Corporate Off: Centum House, GST Road, Vidyasagar Marg, Kallia, Bath					
PUBLIC NOTICE FOR E-AUCTION SALE OF SECURED					
The undersigned being the Authorized Officer of Unity Small Finance Bank Ltd under the Securitization and Enforcement of Security Interest Act 2002 (SEI Act, 2002), and in exercise of powers conferred under Section 13(4) of the Insolvency and Bankruptcy Code, 2016, hereby give notice to public in general that the below mentioned "online-auction" for recovery of dues.					
The property shall be sold strictly on "AS IS WHERE IS", "AS IS WHAT IS" and "NO RECOURSE" basis apart					
Name of the Borrower	Amount of Secured Debt as per Demand Notice (Amt. in Rupees)	Description of Property	Last Date for submission of Bid	Date & Time of E-Auction of Property	Plot No.
Ms. Lakshmi Resources Private Limited ("Borrower / Mortgagee").	Rs. 4,82,47,463/- (Rupees Four Crores Eighty-Two Lakh Forty-Seven Thousand Four Hundred Sixty-Three Only) towards Sales Bills Discounting Facility and Rs. 1,96,96,381.81/- (Rupees One Crore Ninety Lakh Ninety Thousand Three Hundred Ninety-One and Paise Ninety-One Only) towards Term Loan.	Plot nos. 22, 23, 24, 28, 30, 35, 37, 48, 52, 53, 63, 64, 74, 76, 77, 78, Venkatesh Nagar, Mannur Village, Sirpurambudur, Kanchepuram 602 025 owned and mortgaged by Mr. Ramnathan Chandrasekaran. (Plot wise reserve price mentioned in table with Earnest Money Deposit)	On or before 25.11.2025	11.00 a.m. to 1.00 p.m. (Unlimited extension of 10 minutes Each)	22
					23
Mr. Ramnathan Chandrasekaran ("Director / Guarantor / Mortgagee") and Mrs. Salsai Valsugriya ("Director / Guarantor")	Rs. 1,96,96,381.81/- (Rupees One Crore Ninety Lakh Ninety Thousand Three Hundred Ninety-One and Paise Ninety-One Only) towards Term Loan.	Plot nos. 22, 23, 24, 28, 30, 35, 37, 48, 52, 53, 63, 64, 74, 76, 77, 78, Venkatesh Nagar, Mannur Village, Sirpurambudur, Kanchepuram 602 025 owned and mortgaged by Mr. Ramnathan Chandrasekaran. (Plot wise reserve price mentioned in table with Earnest Money Deposit)	On or before 25.11.2025	11.00 a.m. to 1.00 p.m. (Unlimited extension of 10 minutes Each)	24
					28
					30
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					NEW BIDDERS & BIDDERS PRICE

- TERMS AND CONDITIONS OF E-AUCTION SALE**
- The property / each plot shall not be sold below the reserve price, and sale is subject to the confirmation by the secured creditor. The property / each plot shall be sold strictly on "AS IS WHERE IS" and "AS IS WHAT IS" basis.
  - E-auction will be conducted "online" through Bank's approved service provider at the web Portal [www.auctioner.com](http://www.auctioner.com).
  - Bidders shall hold a valid email ID (e-mail ID is necessary for the intending bidder as all the relevant information by M/s ARCA EMART PVT LTD (Auctioneer.com) may be conveyed through email).
  - The prospective qualified bidders may avail of online training on e-auction from M/s ARCA EMART PVT House, Beside Neelambur Jewellers, Raj Bhavan Road, Somajiguda, Hyderabad, Telangana - 500062. We help line no. 7796072999 / 8797999999. Email ID: [contact@auctioner.com](mailto:contact@auctioner.com), [support@auctioner.com](mailto:support@auctioner.com), neither the Authorised Officer / Bank nor M/s ARCA EMART PVT LTD (Auctioneer.com) will be held responsible for power failure / any other technical lapses/failure etc. In view of such contingent situations the bidders ensure that they are technically well equipped with adequate power back-up etc. for successful participation.
  - Earnest Money Deposit (EMD) shall be deposited through RTGS/NEFT and transfer to Current Account I